

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

**BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER**

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1.	2671/PUN/2017	M/s. Chaitanya Employees Industrial Co-op Society Ltd. 1365, Kudalewadi, Chikhali, Pune-411 019 PAN : AAABC0104H	The DCIT, Circle-9, Pune.	2010-11
2.	806/PUN/2018	Smt. Pratibha Anil Jinturkar Plot No.49, Saptashruni Colony, Old Gangapur Naka, Nashik Pune-422 005 PAN : ACNPJ2613B	The ACIT, Circle-1, Nashik	2014-15
3.	435/PUN/2018	Shri Dattatray N. Gote At. Bhivari Village, Post- Nalgaon, Tal- Haveli, Pune-412 203 PAN: ARCPB9172F	The DCIT, Circle-12, Pune	2013-14
4.	476/PUN/2018	Pleasure Agro Pvt. Ltd. 404, Rainbow, S. No.110/11/11, Baner Road, Near Syngenta Company, Dande Path Lab Lane, Baner, Pune-411 045 PAN : AAEC3068Q	The ACIT, Circle-4, Pune	2014-15
5.	1947/PUN/2019	M/s. Adhita Realty Private Limited Abil House, 2, Ganesh Khind Road, Range Hill Corner, Pune-411 007 PAN : AAHCA7333C	The ITO, Ward-1(1), Pune	2011-12

Assessee by : Withdrawal Applications
Revenue by : Shri S.P Walimbe &
Shri Vitthal Bhosale

सुनवाई की तारीख / Date of Hearing : 23.03.2021

घोषणा की तारीख / Date of Pronouncement : 24.03.2021

आदेश / ORDER

These bunch of appeals preferred by the assessees for the various assessment years mentioned in the caption emanates from the orders of Commissioner of Income Tax (Appeals) as per the respective grounds of appeal on record.

2. In all these above captioned appeals, the assessee wants to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 (‘the VSV Act’) and has filed respective withdrawal applications along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessees are dismissed being withdrawn.

4. In the result, **all the appeals of assessees are dismissed as withdrawn.**

Order pronounced on 24th day of March, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 24th March, 2021

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Concerned CIT(Appeals)
4. The Concerned CIT.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	23.03.2021	Sr.PS/PS
2	Draft placed before author	24.03.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		